



2026:AHC:25740

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 4500 of 2023

Renu Singh

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Kripa Shankar Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

In Re: Correction Application No.6 of 2026

1. By way of correction application, correction has been sought in the order dated 28.01.2026 in paragraph-17, line no.2 for deletion of the date "14.07.2005" while substituting it with "15.07.2014".
2. The correction application is **allowed** accordingly.
3. As regards the correction sought in para-18, line no.2, for deletion of the word 'shall' while substituting it with 'If', the said prayer is misconceived and the same is rejected.

February 5, 2026

N.S.Rathour

(Vikas Budhwar,J.)